

NHRC issues notice to DDA, MCD after boy falls into open drain in Alipur

STATESMAN NEWS SERVICE

NEW DELHI, 11 OCTOBER:

The National Human Rights Commission has taken suo motu cognizance of a media report that a 5-year-old boy died after falling into an open drain in Alipur area of north west Delhi on October 7.

"Reportedly, the contractor, who worked there, had left the drain open at various places without placing any warning signs. This is the fifth such incident in the national capital in the recent past," the NHRC said in a statement on Thursday. The Commission has observed the contents of the news report about the instant case and similar incidents in the recent past, if true, raise a serious issue of

violation of the human rights of the victims due to apparent negligence of the civic authorities. It is indeed very concerning that such incidents indicating negligence by the public authorities continue to happen in the national capital. Many human lives were reported lost due to drowning and electrocution in Delhi of which it had taken suo motu cognizance and asked the authorities to be vigilant.

"Accordingly, it has issued notices to the Chief Secretary, Government of NCT of Delhi, the Commissioner of Police, Delhi, the Vice-Chairman, Delhi Development Authority (DDA) and the Commissioner, Municipal Corporation of Delhi calling for a detailed report within four weeks," the NHRC said.

आयोग के विशेष निगरानीकर्ता ने फंदाकलां का किया भ्रमण

भोपाल : राष्ट्रीय मानव अधिकार
आयोग के विशेष निगरानीकर्ता खुशवंत
सिंह सेठी ने शुक्रवार को जिले की ग्राम
पंचायत फंदाकलां का भ्रमण किया।
भ्रमण के दौरान उन्होंने बाल हितैषी
और महिला हितैषी योजनाओं के बारे में
चर्चा की। उन्होंने सरपंच सहित सभी
संबंधित अधिकारियों को संचालित होने
वाली बाल हितैषी और महिला हितैषी
योजनाओं के बेहतर क्रियान्वयन करने
के लिए कहा। -नम्र

आयोग के स्पेशल मॉनिटर ने देखा पंचायतों का काम



हरिभूमि न्यूज ►► भोपाल

राष्ट्रीय मानव अधिकार आयोग के स्पेशल मॉनिटर खुशवंत सिंह सेठी ने ग्राम पंचायत फंदाकला में महिलाओं और बच्चों से जुड़ी योजनाओं का काम देखा। उन्होंने महिला बाल विकास विभाग और अन्य विभागों से मिलने वा भ्रमण के दौरान स्पेशल मॉनिटर ने पंचायत के

द्वारा महिलाओ, अनुसूचित जाति, जनजाति, दिव्यांग वर्ग के उत्थान के लिए शासन की योजनाओं को ग्राम पंचायत द्वारा संचालित किए जाने के कार्य को लेकर संतुष्टि जाहिर की। भ्रमण के दौरान पंचायती राज के अभिषेक गुप्ता, सीईओ जनपद पंचायत शंकर पांसे, आजीविका मिशन की डीपीएम रेखा पांडे सहित अन्य अधिकारी मौजूद रहे।

NHRC seeks action taken report on freebies, ineligible beneficiaries of welfare schemes

<https://www.newindianexpress.com/nation/2024/Oct/11/nhrc-seeks-action-taken-report-on-freebies-ineligible-beneficiaries-of-welfare-schemes>

Supreme Court lawyer and noted human rights activist Tripathy has suggested that to avert the projected ills of freebies, the linkage of the beneficiary Aadhar card should be made a mandatory condition.

Suchitra Kalyan Mohanty Updated on: 11 Oct 2024, 9:37 am 2 min read

NEW DELHI: The National Human Rights Commission (NHRC) has asked the Secretary of the Ministry of Social Justice & Empowerment to address the issue of freebies and ineligible beneficiaries of welfare schemes.

The NHRC sought an Action Taken Report (ATR) taking cognizance of the petition filed by Supreme Court lawyer and noted human rights activist, Radhakanta Tripathy.

The petitioner has drawn the attention of the NHRC towards the failure of the Union & State Governments in eradicating poverty even after floating several poverty alleviation schemes.

Unregulated freebies distribution by States, resultant malpractices, discrimination and violation of human rights were also highlighted.

As per the complaint, freebies are goods and services given for free without any charge to the users aimed at benefitting the targeted population in the short term; as a way of luring voters or bribing with populist promises like TVs, bicycles, electricity, water, etc.

The disadvantages of freebies create a negative pattern of dependency and entitlement among the recipients; they may expect more freebies in the future and become less motivated to work hard or pay taxes, causing fiscal burden on the economy, resource misallocation, quality compromise etc, he noted.

Tripathy has suggested that to avert the projected ills of freebies the linkage of the beneficiary Aadhar card should be made a mandatory condition.

The projected ills of freebies as stated include inculcating laziness, wastage of resources, scams, anticipation, expectation, entitlement, dependency and resentment of denial for every activity involving the distribution of the freebies.

The petitioner has further mentioned that the claim as EWS beneficiaries should be monitored through their nature of social behaviour and expenditures, like the practice of purchasing and consuming country liquor, other narcotics, drugs etc., and such persons should not be given benefits available to the EWS persons.

He has also requested the Commission for an analysis and examination of the issue of poverty in the country in detail, suggest measures to the Government for amelioration of the condition of the citizens, etc.

"The Commission finds it appropriate to refer the matter to the Government of India for taking appropriate action at their end. Therefore, let a copy of the complaint be transmitted to the Secretary, Ministry of Social Justice & Empowerment, Govt. of India, New Delhi, through online mode, to examine the issues raised by the human rights activist, and ensure the needful action," the NHRC stated in its order.

NHRC issues notice to DDA, MCD after boy falls into open drain in Alipur

<https://www.thestatesman.com/india/nhrc-issues-notice-to-dda-mcd-after-boy-falls-into-open-drain-in-alipur-1503352518.html>

The National Human Rights Commission has taken suo motu cognizance of a media report that a 5-year-old boy died after falling into an open drain in Alipur area of north west Delhi on October 7.

SNS | New Delhi | October 11, 2024 7:10 pm

The National Human Rights Commission has taken suo motu cognizance of a media report that a 5-year-old boy died after falling into an open drain in Alipur area of north west Delhi on October 7.

“Reportedly, the contractor, who worked there, had left the drain open at various places without placing any warning signs. This is the fifth such incident in the national capital in the recent past,” the NHRC said in a statement on Thursday.

The Commission has observed the contents of the news report about the instant case and similar incidents in the recent past, if true, raise a serious issue of violation of the human rights of the victims due to apparent negligence of the civic authorities.

It is indeed very concerning that such incidents indicating negligence by the public authorities continue to happen in the national capital. Many human lives were reported lost due to drowning and electrocution in Delhi of which it had taken suo motu cognizance and asked the authorities to be vigilant.

“Accordingly, it has issued notices to the Chief Secretary, Government of NCT of Delhi, the Commissioner of Police, Delhi, the Vice-Chairman, Delhi Development Authority (DDA) and the Commissioner, Municipal Corporation of Delhi calling for a detailed report within four weeks,” the NHRC said.

The report is expected to include the status of the FIRs in all such cases, action taken against the responsible officials, and compensation if any, paid to the next of kin of the deceased persons. The Commission would also like to know about the steps taken/proposed by the authorities to stop the recurrence of such incidents.

According to the media report on October 8, a 2-and-a-half-year-old girl lost her life after falling into an open drain in northeast Delhi’s Khajuri Khas. In September, a 32-year-old man died after falling into an open drain in north east Delhi’s Bhajanpura.

In August, the body of a 7-year-old boy was found in an open drain in northwest Delhi's Ashok Vihar. Again in August, a man died after falling into a drain in the Paschim Vihar area. In July, the death of a woman and her son in a drain in east Delhi's Ghazipur created a big storm. Another person died after his car fell into a drain in north Delhi's Burari in the same month.

NHRC seeks ATR on ineligible beneficiaries getting welfare scheme benefits

<https://www.thestatesman.com/india/nhrc-seeks-atr-on-ineligible-beneficiaries-getting-welfare-scheme-benefits-1503352344.html>

It passed the direction after taking cognizance of the petition filed by human rights lawyer Radhakanta Tripathy.

Statesman News Service | New Delhi | October 11, 2024 4:01 pm

The National Human Rights Commission (NHRC) has asked the Union Ministry of Social Justice and Empowerment to submit an Action Taken Report (ATR) on the extension of freebies to ineligible beneficiaries of social welfare security schemes.

It passed the direction after taking cognizance of the petition filed by human rights lawyer Radhakanta Tripathy

The petitioner has drawn the NHRC's attention towards failure of the Union and state Governments in eradication of poverty even after floating several poverty alleviation schemes, unregulated freebies distribution by states, resultant malpractices, discrimination and violation of human rights.

Freebies are goods and services given free without any charge to the users aimed at benefiting the targeted population in the short term; as a way of luring voters or bribing with populist promises e.g. are TVs, bicycles, electricity, water, etc, the petition maintained. The disadvantages of freebies create a negative pattern of dependency and entitlement among the recipients, who may expect more freebies in the future and become less motivated to work hard or pay taxes, causing fiscal burden on the economy, resource misallocation, quality compromise etc., the petition said.

The petition suggested that 'in order to avert the projected ills of freebies including inculcation of laziness, waste of resources, scams, long continuity, anticipation, expectation, entitlement, dependency and resentment on denial, for every activity involving distribution of the freebies, the linkage of the beneficiary Aadhar card should be made a mandatory condition'.

"The Commission finds it appropriate to refer the matter to the Government of India for taking appropriate action at their end. Therefore, let a copy of the complaint be transmitted to the Secretary, Ministry of Social Justice & Empowerment, Govt. of India, New Delhi, through online mode, to examine the issues raised by the human rights activist, and ensure the needful action", the NHRC stated in its order.

EY Executive Anna Sebastian Perayil's Death Case : NGO Demands Forensic Audit Of The MNC By Ministry of Labour

<https://indianpsu.com/ey-executive-anna-sebastian-perayils-death-case-ngo-demands-forensic-audit-of-the-mnc-by-ministry-of-labour/>

EY India Boss Rajiv Memani chooses to remain mum on queries raised by www.indianpsu.com

By Vivek Avasthi October 11, 2024

People Activism Forum, a Delhi-based NGO, has filed a strong-worded complaint into the death of just 26-year-old EY executive, Anna Sebastian Perayil, a Chartered Accountant by profession. The complaint has been sent to Union Minister of Labour, Mansukh L. Mandaviya and copies of the same have been sent to MoS Labour, Shobha Karandlaje, Secretary – Labour, Disciplinary Directorate of The Institute of Chartered Accountants of India (ICAI) and Serious Fraud Investigation Office (SFIO), complaining of the “toxic” work atmosphere in the offices of multinationals operating in India.

Pradeep Kishan Yadav, Director of People Activism Forum, who retired as Executive Director with Indian Oil Corporation Limited (IOCL), has “demanded a forensic audit of EY, as this will show gross violations of all norms, standards & also engaged in manipulating and falsifying records to appear as a totally compliant organization which in fact has horrid work culture, dismal pay, maximum exploitation, no overtime payment, asking employees not to charge beyond 34 hours a week and with this Forensic Audit of EY, the smoke screen may fall like a pack of cards”.

www.indianpsu.com – which is in possession of a copy of the complaint, spoke to Pradeep Kishan Yadav, who said “there are zero repercussions or remorse on the part of employers who routinely harass workers. The goal of multinational auditing firms like E&Y, KPMG, Deloitte, PwC, Grand Thornton, etc., operating in India, is to make money through exploitation at the behest of their masters sitting in the USA or European Union. In all these so-called multinationals, it is we Indians who are working and being exploited by our own people at their masters’ behest”.

He adds that “The ‘Right to Disconnect’ rule has recently come into effect in Australia and France like more than 20 countries mainly in Europe and Latin America. Is it not surprising that MNCs in India, especially the big 5 accounting firms do not apply similar initiatives for Indian employees’ welfare in India? This is so as they still have the imperialist mentality to exploit Indians as slaves. The only long-term sustainable solution to this overarching issue is to disallow such big 5 accounting firms from functioning in India and restore such work responsibilities to Indian firms who will be more empathetic towards fellow Indians”.

www.indianpsu.com also send an email query to Rajiv Memani, Chair, EY Global Growth Markets Council (GMC), EY India Chairman and Regional Managing Partner, but he chose not to reply.

NHRC seeks status report on rising deaths by drowning or electrocution, within four weeks

<https://www.telegraphindia.com/india/nhrc-seeks-status-report-on-rising-deaths-by-drowning-or-electrocution-within-four-weeks/cid/2054638>

Commission issues notices to authorities while taking suo motu cognisance of news reports that a five-year-old boy died after falling into an open drain at Alipur in northwest Delhi on October 7

Our Bureau New Delhi Published 11.10.24, 06:12 AM

The NHRC on Thursday sought a status report within four weeks from the chief secretary, NCT of Delhi, police commissioner, vice-chairman of DDA and municipal commissioner on rising cases relating to deaths caused by drowning or electrocution in the capital on account of apparent negligence by civic authorities.

The commission issued notices to the authorities while taking suo motu cognisance of news reports that a five-year-old boy died after falling into an open drain at Alipur in northwest Delhi on October 7.

The contractor who worked there reportedly left the drain open at various places without placing any warning signs. The commission said this is the fifth such incident in recent times in the national capital.

The National Human Rights Commission (NHRC) has observed that the contents of the news report about the case and similar incidents in recent times, if true, raise a serious issue of violation of the human rights of the victims because of negligence of the civic authorities.

It is very concerning that such incidents indicating negligence by the public authorities continue to happen in the national capital, it said. Accordingly, it has issued notices to the officials.

The report is expected to include the status of the FIRs in the cases, action taken against the responsible officials, and compensation, if any, paid to the deceased's next of kin. The commission would also like to know about the steps taken/proposed by the authorities to stop such incidents.

On October 8, a two-and-a-half-year-old girl lost her life after falling into an open drain in northeast Delhi's Khajuri Khas.

वायुसेना एयर शो में गड़बड़ी: अन्नाद्रमुक ने स्वतंत्र जांच की मांग की

Kiran11 Oct 2024 12:40 PM

<https://jantaserishta.com/local/tamil-nadu/air-force-air-show-mess-aiadm-k-demands-independent-probe-3579931>

Tamil Nadu तमिलनाडु : एआईएडीएमके के अधिवक्ता विंग के सचिव और पूर्व विधायक ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में याचिका दायर कर पिछले रविवार को भारतीय वायुसेना के एयर शो के कथित कुप्रबंधन के लिए तमिलनाडु सरकार के खिलाफ कार्रवाई की मांग की है, जिसके परिणामस्वरूप दुखद रूप से पांच लोगों की मौत हो गई और 200 से अधिक लोग निर्जलीकरण के कारण अस्पताल में भर्ती हो गए। अपनी याचिका में, इनबादुरई ने बताया कि राज्य सरकार एयर शो को सुविधाजनक बनाने के लिए जिम्मेदार थी, जिसमें जनता के लिए बुनियादी सुविधाओं, परिवहन और स्वास्थ्य सेवा की व्यवस्था करना शामिल था। हालांकि, उन्होंने आरोप लगाया कि कार्यक्रम के प्रबंधन में सरकार की अक्षमता के कारण ये दुर्भाग्यपूर्ण परिणाम सामने आए।

इनबादुरई ने अपनी याचिका में कहा, "रविवार को एयर शो सुबह 11:30 बजे शुरू हुआ और दोपहर 1:00 बजे समाप्त हुआ। जैसे ही कार्यक्रम समाप्त हुआ, लोग कार्यक्रम स्थल से चले गए, जिसके परिणामस्वरूप यातायात बाधित हुआ और एक घंटे से अधिक समय तक आवाजाही लगभग ठप रही।" उन्होंने कहा कि जबकि राज्य सरकार को कार्यक्रम में अपेक्षित बड़ी भीड़ के बारे में पूरी जानकारी थी, लेकिन वह पर्याप्त भीड़ और यातायात प्रबंधन योजना को लागू करने में विफल रही। इनबादुरई ने वीआईपी और वीवीआईपी वाहनों की व्यवस्था को प्राथमिकता देने के लिए सरकार की आलोचना की, जिससे आम जनता बिना किसी उचित निकास रणनीति के फंस गई। उन्होंने कहा कि योजना की इस कमी के कारण लाखों लोगों को भारी परेशानी का सामना करना पड़ा।

पूर्व विधायक ने इस मेगा इवेंट के कुप्रबंधन की स्वतंत्र जांच की मांग की है, और अराजकता और उसके बाद के स्वास्थ्य संकट में अपनी भूमिका के लिए राज्य सरकार से जवाबदेही की मांग की है। एनएचआरसी याचिका के साथ, एआईएडीएमके ने सत्तारूढ़ डीएमके सरकार पर राजनीतिक दबाव की एक नई परत जोड़ दी है, जो भारतीय वायु सेना को प्रदर्शित करने वाले एक ऐतिहासिक सार्वजनिक कार्यक्रम के कुप्रबंधन के लिए आलोचना का सामना कर रही है।